

[Shri A. C. Guha].

cultivation in certain areas. It is very difficult for me to say why permission in respect of a particular area has not been given, while it has been given in another case. This is a matter concerning the Narcotic Commissioner and it is not possible for me to look into every small detail. Anyhow, I received the hon. Member's letter only two days back and in proper time I shall give him a reply.

#### PAPERS LAID ON THE TABLE

##### APPROPRIATION AND OTHER ACCOUNTS OF RAILWAYS AND AUDIT REPORT

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** I beg to lay on the Table a copy of each of the following papers, under Article 151(1) of the Constitution:

- (1) Appropriation Accounts of Railways in India for 1952-53, Part I—Review. [Placed in Library. See No. S-527/54.]
- (2) Appropriation Accounts of Railways in India for 1952-53, Part II—Detailed Appropriation Accounts. [Placed in Library. See No. S-528/54.]
- (3) Block Accounts (including Capital Statements comprising the Loan Accounts), Balance sheets and Profit and Loss Accounts of Indian Government Railways, 1952-53. [Placed in Library. See No. S-529/54.]
- (4) Balance Sheets and Review of working of Railway, Collieries and Statements of all-in-cost of coal etc., for 1952-53. [Placed in Library. See No. S-530/54.]
- (5) Audit Report, Railways, 1954. [Placed in Library. See No. S-531/54.]

##### STATEMENT Re DECISIONS OF SECOND MEETING OF CENTRAL FLOOD CONTROL BOARD

**The Deputy Minister of Irrigation and Power (Shri Hathi):** I beg to lay on the Table a copy of the Statement regarding the decisions taken at the second meeting of the Central Flood Control Board held under the chairmanship of the Union Minister of Irrigation and Power on the 14th December, 1954. [See Appendix VI, annexure No. 68.]

#### CORRECTION OF ANSWERS TO STARRED QUESTIONS

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):** On the 8th December, 1954 arising out of Starred Question No. 876 regarding exports to Nepal, my hon. friend Shri Bhagwat Jha Azad asked a supplementary question whether Government were aware that rock salt "licence for which was given to the Nepalese merchant for a thousand wagons, has been re-imported into India from Raxaul beyond which it did not go". I replied that according to the information at my disposal, I did not think the statement was correct, on which Shri Bhagwat Jha Azad rejoined that my information was wrong. That very definite assertion of the hon. Member is likely to leave an unsavoury impression on the House.

So, I looked into the matter very carefully and examined all the available papers on the subject. The whole stock of rock salt aggregating 55 wagons, and not 1,000 wagons, was sold not to a Nepalese merchant but to the Nepal Government on their special request and under certain very definite precautionary conditions to prevent the flowback of this salt into India. Our responsibility is to give delivery of the salt at Ravaul and from there the Nepal Government would have to take it to Kathmandu where our Embassy will have to be satisfied that the salt has actually reach Kathmandu. There are